

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
COURT - 2

ITEM No217
CP(IB)/116(AHM)2022

Proceedings under Section 95 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Saurabh Kumar Tayal

.....Respondent

Order delivered on ..11/08/2022

Coram:

Dr. Deepti Mukesh, Hon'ble Member(J)
Ajai Das Mehrotra, Hon'ble Member(T)

PRESENT:

For the Applicant : Mr. Yahya Batatawala, Adv.
For the Respondent : Mr. Harmish Shah, Adv.

ORDER

Learned Counsel Mr. Shah for the personal guarantor/ respondent accepts notice, and requests for copy of application and copy of report of RP. Copy of application with RP report be served during course of the day through e-mail. Reply within two weeks. Rejoinder one week thereafter.

Learned Counsel for the applicant states that in order dated 10.06.2022 there is typographical correction with respect to recording the name of the corporate debtor. Para three of the said order records the name of the corporate debtor as M/s. Honest Derivatives Private Limited which is incorrect. The correct name of corporate debtor is K- Lifestyle & Industries Ltd. which is also recorded in the order dated 09.05.2022. The order dated 10.06.2022 stands corrected.

List on 19.10.2022.

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**AJAI DAS MEHROTRA
MEMBER (TECHNICAL)**

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**DR. DEEPTI MUKESH
MEMBER (JUDICIAL)**